

work will be paid according to existing orders as extra work allowance. It will be calculated on the basis of national pay admissible to the concerned Government employees. In the pre-revised scale of pay slab and will be subject to the same terms and conditions as laid down in the existing orders.

**Applications received by the Directorate of Drawback**

654. DR. MOHD. HASHIM ID. WAI Will the PRIME MINISTER be pleased to state:

(a) the number of applications of exporters received by the Directorate of Drawback in the Ministry of Finance during the years 1935-86 and 1986-87; and

(b) the number of such applications rejected during these years and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOMRI): (a) and (b) It is presumed that the information sought for in respect of application for fixation of brand rates made by individual exporters in terms of Customs and Central Excise Duties Drawback rules 1971. Number of such brand rate application received by the Drawback Directorate duly checked by staff in Custom Mouses/ Central Excise Collectorate were 2622 in 1985 and 3427 in 1986-87 number of applications out of these which were rejected during the said years were 73 and 620 respectively. The rejections have been made where the exporter did not satisfy the conditions laid down in the Customs and

Central Excise Duties Drawback Rules 1971 eg, those in the matter of minimum duty differential between all-industry rate and the duty actually shown to have been suffered on imports (as per Rule 7), filing of applications within the time limits laid down (under Rules 6 and 7) etc.

**Bank frauds**

655. DR. MOHD. JASHIM KIDWAR. Will the PRIME MINISTER be pleased to state:

(a) the number of frauds in the banks in the country during the last financial year and the amount of money involved in these frauds;

(b) the number of bank employees involved in these frauds;

(c) what are the details of action taken against such employees; and

(d) what remedial measures are being taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARI) total number of cases of bank frauds and the amount involved therein during the calendar year 1986 as reported by the public Sector to Reserve Bank of India irrespective of the dates of occurrence is Rs. 1822 and Rs. 44.22 crores respectively.

(b) and (c) According to Reserve Bank of India as per available information and to improve vigilance against whom action has been taken by public sector banks for their involvement in fraud cases is as indicated below: —

\*986 (Fr)

(1) No. of employees convicted on charges of bank frauds	22
(2) No. of employees out of whom were dismissed	375
(3) No. of employees out of whom were dismissed	203
(4) No. of employees against whom prosecution is pending in Court	275
(5) No. of employees against whom departmental proceedings are pending	4